

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 45 (RE-2007)/2004-2009

NEW DELHI, THE 31st OCTOBER, 2007

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following further addition with immediate effect at the end of Paragraph 2 of Notification No. 38(RE-2007)/2004-2009, dated 15.10.2007 (pertaining to prohibition on export of non-basmati rice) as amended:

“2.3 Further, the prohibition imposed by this Notification shall not be applicable to the export of non-basmati rice if the Minimum Export Price (MEP) is more than US\$ 425 per ton FOB.

2.3.1 The above MEP shall also not be applicable to:-

- (a) Exports of non-basmati rice for which letter of credit has been opened till 09.10.2007; and
- (b) Rice brought into the port godowns for export till 10.10.2007, as certified by port authorities.”

2. This issues in Public Interest.

(R.S. GUJRAL)
Director General of Foreign Trade

And Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/846/AM'08/PC-III)